

ITEM NO.40

COURT NO.8

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRLMP Nos. 9333-9336/2014 in Criminal Appeal No(s). 148-151/2014

ANJUM KHAN & ORS.

Appellant(s)

VERSUS

STATE OF U.P.

Respondent(s)

(for impleadment and office report)

Date : 25/08/2014 These applications were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPAK MISRA
[IN CHAMBER]

For Appellant(s) Mr. Shakeel Ahmed ,Adv.

For Respondent(s) Mr. Abhishek Chaudhary, Adv.
Mr. Utkarsh Jaiswal, Adv.
Mr. Rajat Singh, Adv.

Mr. K.K. Tyagi, Adv.
Mr. P. Narasimhan, Adv.

UPON hearing the counsel the Court made the following
O R D E R

CRLP Nos. 9333-9336/2014 for impleadment is allowed.
Applicant is directed to impleaded as party respondent.
Cause title be amended accordingly.

(NAVEEN KUMAR)
COURT MASTER

(SUMAN JAIN)
COURT MASTER